79

ceases to be a Member of Parliament whichever is earlier. The term of other nonofficial members is also two years. Although the Regional Committees are continuing bodies, the term of office of each non-official member including a Member of Parliament nominated thereon is limited to two years. When the term of a non-official member i expires, fresh no mination is made in his place.

## CLOSURE OF TEXTILE MILLS

938. SHRI IBRAHIM KALANIYA: Will the Minister of COMMERCE be pleased to

- (a) when the K. K. Textile Mill Mahuva) and the Textile Mill in Kadi in Gujarat were closed:
- (b) what steps, if any, have been taken by Government to take them over; and
- (c) when these textile mills are likely to be reopened?

THE DEPUTY MINISTER IN THE MINISTRY OF.COMMERCE (SHRI A. C. GEORGE): (a) The Krishna Kumar Mills Ltd., Mahuva and the Durga Cotton Mills (Kadi) (P) Ltd., Kadi have been lying closed since 1-3-1971 and 12-9-65 respectively.

(b) and (c) The Krishna Kumar Mills Ltd. Mahuva has since gone into liquidation. A3 such, no action to take over the management of this unit is contemplated.

On the basis of a techno-economic survey conducted by a team of officers of the Office of the Textile Commissioner, Bombay, the Ministry of Industrial Development have been requested to take over the management of the Durga Cotton Mills (Kadi) Private Ltd., Kadi under the Industries (Development and Regulation) Act. The question of reopening of the Durga Cotton Milk; (Kadi) Private Ltd., Kadi will arise only after take over of its management by Government.

## **ENALTY FOR LATE FILING** OF INCOME-TAX RETURNS

- 939. SHRI IBRAHIM KALANIYA: Will the Minister of FINANCE :be pleased to state:
- (a) the rate of penalty under Section 271(1)(a). of the Income-Tax Act for late filing of return by one year by registered firm and an individual having income of Rs. 20,000: and
- (b) whether a registered firm ia treated as an unregistered firm for the purpose of assessing penalty under aforesaid section?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI K. R. GANESH): (a) and (b) Section 271 (D(a) of the Income-tax Act, 1961 provides for penalty for belated submission of return of Income at the rate of 20 per cent of the tax for every month during which the default in filing the return of income in time continued, but not exceeding in the aggregate fifty percent of the tax. There is no. difference in the quantum of penalty leviable under this section in the case of a registered firm and an individual having an income of. Rs. 20,0001 - as under the provision of Section 271(2) of the Income-tax Act, a registered firm is treated as an unregistered firm for purposes of levy of penalty under section 271.

## PRODUCTION AND DISTRIBUTION OF COTTON YARN

940. SHRI SANAT KUMAR RAH A: Will the Minister of COMMERCE be pleased to state:

- (a) what has been the production of cotton yarn during each of the last three years; and
- (b) what was the quota of this yarn allotted to each State against their demand during these years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) The figures are: —

	_
Year	Product on of cotton yarp
1970	965 million Kgs.
/971	888
1072	0.72